

- |   |        |
|---|--------|
| 4. Shri S.S. Varma,<br>Director General, All India Radio                                  | Member |
| 5. Shri S.P. Upasani,<br>Joint Secretary,<br>Ministry of Information<br>and Broadcasting. | Member |
| 6. Shri Shildendra Shankar,<br>Director General,<br>Doordarshan.                          | Member |
| 7. Kum. Lata Mangeshkar   | Member |
| 8. Pandit Jasraj  | Member |
| 9. Shri Lalgudi G. Jayaraman  | Member |
| 10. Dr. M. Balamuralikrishna  | Member |
| 11. Dr. Yamini Krishnamurthi  | Member |
| 12. Shri Shyam Benegal  | Member |
| 13. Dr. V.K. Narayana Menon   | Member |
| 14. Pandit Ravi Shankar   | Member |

The members for classical music are S/Shri Pt. Ravi Shankar, Pt. Jasraj, Lalgudi G. Jayaraman, Dr. M. Balamuralikrishna and Dr. V.K. Narayana Menon. S/Shri Pandit Ravi Shankar, Pt. Jasraj, Lalgudi G. Jayaraman are 'Top-ranking' eminent artistes of the country and have been regularly broadcasting from AIR for many decades. Dr. V.K. Narayana Menon is music expert.

#### Merger of Indian Aluminium Company Limited

1519. SHRI SURAJ PRASAD;

SHRI INDRADEEP SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether the terms and conditions of the recently reported 'merger' of Indian Aluminium Company Limited (IACL) with M/s. Mahindra and Mahindra Limited have been approved by Government;

(b) whether it is a fact that INDAL shareholdings are expected to trade 9 shares for 4 shares of M/s Mahindra and Mahindra Limited;

(c) if go, who has decided this ratio;

(d) whether an independent valuer was appointed;

(e) whether the financial institutions had conveyed their acceptance of the ratio after obtaining Government's clearance; and

(f) if so, what are the reasons for sacrificing the small shareholders' interests?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The reported merger of Indian Aluminium Company Limited (IACL) with M/s Mahindra and Mahindra Ltd. would require approval of the Central Government under section 23 of the M.R.T.P. Act, 1969. No application has, however, been made by IACL in the regard.

(b) to (f). Do not arise.